

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-175/ND/2021**

**IN THE MATTER OF:  
M/s. ID Serve Solutions**

**...PETITIONER**

**Vs.**

**M/s. PCI Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 04.06.2021  
(Virtual Hearing)**

**Coram:  
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :**

**For the Applicant**

**:Mr. Kewal Krishan Saini,  
Advocate.**

**For the Respondent/Corporate-debtor**

**:Mr. Priyojeet Chatterjee and Mr.  
Sandeep Chilana, Advocates.**

**ORDER**

**IA No. 1813 of 2021**

Vide last order dated 12<sup>th</sup> May, 2021 this Adjudicating Authority has permitted the applicant to withdraw the application by filing a fresh application including the prayer to revive the matter if required. The Ld. Counsels for both the operational creditor as well as corporate debtor were present. The present application is **dismissed as withdrawn**.

**IA No. 2291 of 2021**

This is an application filed under Rule 8 of IB (Application to Adjudicating Authority) Rules 2016 on behalf of the operational creditor for withdrawal of the application filed under Section 9 of IB Code with grant of liberty to revive the same if required.

Heard the submissions made by the Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor and also perused the contents of the application. The application is **allowed** and the reliefs as prayed for are granted. The main petition No. CP-IB No.175/ND/2021 stands **dismissed as withdrawn**. Liberty is also granted to the petitioners as prayed for in their application. The case papers may be sent to record room.

SD  
**(Narender Kumar Bhola)**  
**Member (T)**

SD  
**(P.S.N. Prasad)**  
**Member (J)**